

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1264
TO BE ANSWERED ON 22.12.2017

FINANCIAL ASSISTANCE TO ORPHANAGES

1264. SHRI PRAHLAD SINGH PATEL:
SHRI PANKAJ CHAUDHARY:

Will the Minister of Women & Child Development be pleased to state:

- (a) the number of orphanages being run by the Government and Non-Government agencies in the country, State/ UT-wise;
- (b) the actual capacity of these orphanages and the number of children living therein at present, State/UT-wise;
- (c) the details of facilities provided for the education and upbringing of these children;
- (d) the funds allocated/released and utilised by these orphanages during each of the last three years and the current year, State/UT-wise; and
- (e) the mechanism put in place by the Government for monitoring arrangement for stay, education and care of the children in these orphanages?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b) As per Section 2(57) and Section 65 of Juvenile Justice(Care and Protection of Children) Act, 2015, [JJ Act] each State/UTs is to establish/recognize one or more “Specialised Adoption Agency” (SAA) in each district for housing orphans, abandoned and surrendered children, placed there by order of the Committee, for the purpose of adoption. The primary responsibility in execution of the JJ Act lies with the State Governments. However Central Govt is executing a scheme namely Integrated Child Protection Scheme (ICPS) (now “Child protection Services”) for providing financial assistance to State Governments/UT Administrations, on sharing pattern, for execution of the Act and with the objective to create a safe and secure environment for overall development of children in need of care and protection, which includes orphan/abandoned/surrendered children. Under the scheme ICPS, a sum of Rs 15.69 lakhs per annum is provisioned for each SAA for ten children. The number of SAAs with number of Children residing in these institutions, as reported by the State/UT governments and receiving fund under the ICPS, is at **Annexure-I**.
- (c) to (e): Under ICPS financial assistance is provided to the State Governments/UT Administrations for setting up, upgradation and maintenance of various types of Children Homes and SAAs. The Rules inter-alia specify standards for physical infrastructure, clothing,

bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations, as per Section 54 of the JJ Act, are required through regular inspection and monitoring to ensure that the institutions are run as per the provisions of the Act and the Rules framed there-under.

The details of fund released and utilized by State Govt. during each of the last three years and the current year, States/UT-wise under ICPS is at **Annexure-II**.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 1264 for 22.12.2017 raised by Shri Prahlad Singh Patel and Shri Pankaj Chaudhary regarding “Financial Assistance to Orphanages”Details of SAAs in the country along with number of Children residing in these institutions under ICPS.

S. No.	State	Specialized Adoption Agencies (SAAs)	Beneficiaries
1	Andhra Pradesh	14	135
2	Arunachal Pradesh	1	3
3	Assam	14	78
4	Bihar	28	170
5	Chhattisgarh	14	42
6	Goa	2	46
7	Gujarat	14	163
8	Haryana	7	48
9	Himachal Pradesh	1	6
10	Jammu and Kashmir	2	20
11	Jharkhand	9	59
12	Karnataka	27	210
13	Kerala	17	243
14	Madhya Pradesh	22	213
15	Maharashtra	17	181
16	Manipur	5	35
17	Meghalaya	1	6
18	Mizoram	7	51
19	Nagaland	4	7
20	Odisha	17	217
21	Punjab	5	107
22	Rajasthan	35	206
23	Sikkim	4	4
24	Tamil Nadu	15	150
25	Tripura	6	39
26	Uttar Pradesh	17	170
27	Uttarakhand	7	81
28	West Bengal	22	273
29	Telangana	11	309
30	Andaman & Nicobar	0	0
31	Chandigarh	4	17
32	Dadra and Nagar Haveli	0	0
33	Daman and Diu	0	0
34	Lakshadweep	0	0
35	National Capital Territory of Delhi	3	60
36	Puducherry	2	13
	Total	354	3362

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 1264 for 22.12.2017 raised by Shri Prahlad Singh Patel and Shri Pankaj Chaudhary regarding "Financial Assistance to Orphanages"

The details of fund released and utilized by State Govt./UT Administrations during the financial year 2014-15, 2015-16 and 2016-17 and current year of the grant under ICPS.

Sl. No.	Name of the State	2014-15		2015-16		2016-17		2017-18 (as on 15.12.2017)
		Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released	Amount Utilized	Amount released
1	Andhra Pradesh	301.62	275.24	238.58	500.52	110.74	586.32	1469.88
2	Arunachal Pradesh	130.68	84.17	571.68	92.02	52.29	179.54	155.31
3	Assam	1010.36	1332.49	597.90	1025.07	413.64	1112.98	2932.68
4	Bihar	204.75	1721.6	2687.89	1896.52	2787.92	1923.33	541.56
5	Chattisgarh	821.24	1620.47	3955.55	2086.26	527.77	1683.25	1428.42
6	Goa	100	240.11	235.25	39.68	36.83	98.27	-
7	Gujarat	1925.75	1404.29	2328.90	1510.37	769.95	1526.53	590.11
8	Haryana	1526.72	678.15	496.44	350.89	0.00	1224.85	315.11
9	Himachal Pradesh	835.71	228.25	604.04	1255.12	2345.48	2390.26	1483.17
10	J & K	0	0	113.35	0.00	43.12	114.71	624.24
11	Jharkhand	36.03	87.32	369.88	387.42	840.11	842.14	241.88
12	Karnataka	3689.87	3747.81	1845.24	2193.66	3720.80	3709.53	825.26
13	Kerala	1354.35	1340.3	944.39	660.25	260.50	216.96	721.53
14	Madhya Pradesh	1889.69	2096.53	1116.03	2373.81	2503.88	2535.83	708.10
15	Maharashtra	762.32	762.32	3138.75	1975.29	2272.33	1569.37	383.99
16	Manipur	138.48	1986.84	3082.18	1163.81	241.34	709.47	1536.33
17	Meghalaya	2003.83	1975.5	1469.55	1497.88	2060.33	2060.33	446.60
18	Mizoram	1919.02	1919.02	2079.44	2079.44	1949.55	1949.55	1917.51
19	Nagaland	957.41	1662.7	2257.65	1473.21	1350.37	1447.50	1457.45
20	Orissa	2544.82	1786.31	3309.07	2669.74	1089.22	2580.78	1655.96
21	Punjab	507.12	570.61	820.81	515.57	581.67	718.31	143.24
22	Rajasthan	3395.82	3654.4	3258.92	2929.43	0.00	2267.52	2286.60
23	Sikkim	390.24	413.88	562.00	303.74	601.18	NR	15.36
24	Tamil Nadu	3067.10	2804.89	825.04	4282.78	13039.37	3648.55	2013.12
25	Telangana	2087.59	203.53	354.88	93.94	195.64	1823.98	-
26	Tripura	1227.34	1073.7	710.63	680.20	676.04	NR	132.20
27	Uttar Pradesh	1798.90	3552.11	2884.18	3293.57	3207.19	3109.82	1830.67
28	Uttarakhand	83.48	11.05	66.88	3.89	15.54	187.54	196.85
29	West Bengal	2574.04	4348.35	508.67	1067.29	6763.87	3522.60	5073.56
30	A & N Island	145.9	0	36.03	36.03	36.88	36.76	31.66
31	Chandigarh	21.98	228.3	357.82	324.15	245.44	278.53	103.01
32	D & N Haveli	68.61	6.71	58.66	5.84	177.59	NR	24.82
33	Daman & Diu	80.61	32.73	82.82	57.69	126.42	80.33	21.89
34	Delhi	606.22	838.68	1363.40	931.53	978.64	1024.94	354.33
35	Lakshadweep	0	0	0.00	0.00	0.00	NR	-
36	Puducherry	1168.57	676.23	559.60	622.75	826.33	768.69	111.12
NR- Not received								

